

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
SWASTIK ISPAT PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Swastik Ispat Private Limited
2.	Date of incorporation of corporate debtor	14.05.2003
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies Cuttack, Odisha
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27102OR2003PTC007161
5.	Address of the registered office and principal office (if any) of corporate debtor	PLANT SIDE ROAD, ROURKELA, Orissa, India, 769001
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 12 th June 2025 Order Received on 13 th June 2025
7.	Estimated date of closure of insolvency resolution process	09.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA (IP) Payal Agarwal, Regn. No.: IBBI/IPA-001/IP-P-02254/2021-22/13571
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Old College Lane, Nimchouri, Cuttack, Odisha-753002, Email- agarwalpayal2008@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Old College Lane, Nimchouri, Cuttack, Odisha-753002, Email- swastikispat.cirp@gmail.com
11.	Last date for submission of claims	26.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack bench has ordered the commencement of a corporate insolvency resolution process of **Swastik Ispat Private Limited on 12th June 2025**.

The creditors of **Swastik Ispat Private Limited**, are hereby called upon to submit their claims with proof on or before **26th of June 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Payal Agarwal
Interim Resolution Professional of Swastik Ispat Private Limited
Reg No: IBBI/IPA-001/IP-P-02254/2021-22/13571

Place : Cuttack
Date: 15.06.2025

AFA Valid till 31st December, 2025

for Palestine, Khera highlighted India's past support for Palestine, including recognising the Palestine Liberation Organization (PLO) in 1974 and formally recognising Palestinian statehood in 1988.

Accusing the Modi government of hypocrisy, Khera cited a BJP MP's recent statements glorifying India's support for Palestine while abstaining from the UN vote.

"A BJP MP's recent the-
atrics of glorifying India's support of Palestine exposes this abstention as an epitome of hypocrisy and this government's schizophrenic foreign policy," Khera accused.

Town, Dist.: Mayurbhanj. declare that, one Lalit Kumar Das, the Daily Deposit Agent of our Branch has been disengaged as per his request letter dt.20.03.2025 and the same has been granted by the Head Office, Odisha Grameen Bank vide letter No.: P&T/01/2025-26 dt. 02.06.2025. That, as such the depositors are hereby requested not to deposit any amount through him and his security deposit will be released within 30 days of his disengagement.

Berhampur Tahasil has been lost at Kamapain, Berhampur, on 24.05.2025. All concerned thereof having any claim over the property purchased under the said Regd. Sale Deed bearing Document No. 10602003201/ 2020 of SRO, Berhampur-I & the original Link RORs vide Khata No. 863/11982 & Khata No. 863/11564 of Mouza Ankuli under Berhampur Tahasil, are required to file their claim with the undersigned within 15 (Fifteen) days from the date of publication of this Notice, failing which it will be presumed that the property having link with said Document is free from encumbrances and any claim in respect of thereof, against the Applicant as a Mortgager and the Company as the **Mortgagee**, shall be void and ineffective after the lapse of 15 (Fifteen) days of publication of this Notice.

Bijay Kumar Pattnaik, Advocate,
Baikuntha Nagar, 3rd Lane,
At/Po. Berhampur, Dist-Ganjam
PIN-760001, Mob. No. 9438268735

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SWASTIK ISPAT PRIVATE LIMITED**

AFFIDAVIT

By virtue of an affidavit sworn before the Executive Magistrate, Bhubaneswar, on dated 13/06/2025, **PRAFULLA KUMAR JENA**, Permanent resident of AT- Dinabandhupur, PO- Kalanga, PS- Bhapur, Dist. Dhenkanal, Odisha, Pin- 759015, declare that I have changed my name from **BIPINI SAHOO** (Old Name) to **PRAFULLA KUMAR JENA** (New Name). Henceforth, I shall be known as **PRAFULLA KUMAR JENA** for all purposes.
Sd- PRAFULLA KUMAR JENA

RELEVANT PARTICULARS

Sl. No.	PARTICULARS	DETAILS
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Sd/- Payal Agarwal
Interim Resolution Professional of Swastik Ispat Private Limited
Reg No: IBBI/IPA-001/IP-P-02254/2021-22/13571

Place : Cuttack
Date: 15.06.2025

AFA Valid till 31st December, 2025

**CUTTACK
Housing
Odisha** **E-AUCTION
SALE NOTICE**

Immovable Property
Financial Assets and Enforcement of (Insolvency and Bankruptcy) Rules, 2002
The above described immovable property (hereby referred to as "Property") owned by the Debtor, will be sold on "As is where is" basis here under to Union Bank of India also mentioned hereunder.

Amount Dues	Reserve Price / EMD / Bid Increment
Rs.2,68,71,081/- as on 31.03.2025 + further interest & expenses thereon	Rs.6,40,46,000/- / Rs.64,04,600/- / Rs.6,40,460/-

05.00 P.M.
on www.unionbankofindia.com

Pay the EMD amount with
by **29.07.2025**

Website:
www.unionbankofindia.co.in
(INSOLVENCY) RULES 2002

Insolvency and Bankruptcy Rules, 2002
As mentioned above date
Officer, Union Bank of India

ପାଟ୍ରିଆସ୍ତ୍ର ଭଲ
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ପରେ ଜଣେ ଜଣେ
କି ହୋଇପାରିବେ
ସ୍ୱାଧୀନ ସ୍ଥିତି ଶ୍ରୀ
ଶା ପଡ଼ିଆ ଠାରେ
ଧ୍ୟାନିକ ବିଦ୍ୟାଳୟକୁ
ଶିକ୍ଷା ସମାଜସେବା
ସଂସ୍ଥାପତି ସୁଶାନ୍ତ
ନାଥଙ୍କୁ କରିଛନ୍ତି ।
ସାବତ ମାଣ୍ଡିଆପଲ୍ଲୀ
ଶିକ୍ଷାନୁଷ୍ଠାନର ଶିକ୍ଷା

ଏହାର ପ୍ରତିଷ୍ଠାତା ଡ. ଅଭିମନ୍ୟୁ
ଜେନାକୁ ଶୁଭେଚ୍ଛା ଜ୍ଞାପନ କରିବା
ସହ ବହୁ ଶିକ୍ଷାବିତ୍ରଙ୍କୁ
ଉପକୃତକର ଦେଇ ସମ୍ମାନୀତ
କରିଥିଲେ । ଜ୍ଞାନଦୀପର
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ଶିକ୍ଷାବିତ୍ର ଡ. ଅଭିମନ୍ୟୁ ଜେନା
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ଦ୍ୱ. କୁଳମାତା ଓଡ଼ିଆ ବିଦ୍ୟାଳୟ
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ଓ ଛାତ୍ରଛାତ୍ରୀଙ୍କ ଭବିଷ୍ୟତ ଉପରେ
ଆଲୋଚନା କରୁଥିଲେ ।
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ବିହାରୀ ନାୟକ, ଅଧିକାରୀ
ପଞ୍ଚନାୟକ, ବକରାଜ ଆୟଙ୍ଗର,
କେଦାର ନାଥ ଜେନା, ୩୫ ମୌଜା
କମିଟି ସଭାପତି ସୁରେନ୍ଦ୍ରନାଥ ମାଝୀ,
ଗଜାଧର ସାହୁ ପ୍ରମୁଖ ଯୋଗ
ଦେଇ ଜ୍ଞାନ ଦୀପର ଉତ୍ସବ
ଭବିଷ୍ୟତ କାମନା କରିଥିଲେ ।

ଉତ୍ସବକୁ ସୁଖୀ ଚଳୁଥିବା ସମୟରେ
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ହେଉ ମିନିଟ୍ ଶାନ୍ତି ପ୍ରାର୍ଥନା କରାଯାଇଥିଲା
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ପର୍ସନସ୍) ରେଗୁଲେସନ୍, ୨୦୧୬ର ରେଗୁଲେସନ୍ ୬ ଅନୁଯାୟୀ)
ସ୍ୱିଡି଼଼ ଇନ୍ଦ୍ୱାର୍ ପ୍ରାଇଭେଟ୍ ଲିମିଟେଡ୍‌ର ରଣଦାତାମାନଙ୍କ ଦୃଷ୍ଟି ଆକର୍ଷଣ ନିମନ୍ତେ

ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ବିବରଣୀ		
କ୍ର. ନଂ.	ବିଷୟ	ସବିଶେଷ ବିବରଣୀ
୧.	କର୍ପୋରେଟ୍ ରଣଗ୍ରହଣାତ୍ମକ ନାମ	ସ୍ୱିଡି଼଼ ଇନ୍ଦ୍ୱାର୍ ପ୍ରାଇଭେଟ୍ ଲିମିଟେଡ୍
୨.	କର୍ପୋରେଟ୍ ରଣଗ୍ରହଣାତ୍ମକ ପ୍ରଦେଶ ତାରିଖ	ତା.୧୪.୦୫.୨୦୧୩
୩.	ଯେଉଁ ଅଧିକାରୀଙ୍କ ଅଧିନରେ କର୍ପୋରେଟ୍ ରଣଗ୍ରହଣାତ୍ମକ ସ୍ଥାନୀତ ପଞ୍ଜିକୃତ	ରେଜିଷ୍ଟ୍ରାର ଅଫ୍ କମ୍ପାନୀଲ୍ କଚକ, ଓଡ଼ିଶା
୪.	କର୍ପୋରେଟ୍ ପରିଚୟ ନଂ. / କର୍ପୋରେଟ୍ ରଣଗ୍ରହଣାତ୍ମକ ସାମିତ ଦେହତା ପରିଚୟ ନଂ.	U27102OR2003PTC007161
୫.	କର୍ପୋରେଟ୍ ରଣଗ୍ରହଣାତ୍ମକ ପଞ୍ଜିକୃତ କାର୍ଯ୍ୟାଳୟ ଏବଂ ମୁଖ୍ୟ କାର୍ଯ୍ୟାଳୟ (ଯଦି ଥାଏ) ର ଠିକଣା	ପୁଷ୍ପ ସାଲ୍ ରୋଡ୍, ରାଉରକେଲା, ଓଡ଼ିଶା, ଭାରତ, ୭୬୧୦୦୧
୬.	କର୍ପୋରେଟ୍ ରଣଗ୍ରହଣାତ୍ମକ ଇନସଲଭେନସୀ ଆରମ୍ଭ ତାରିଖ	ତା.୧୨ ଜୁନ ୨୦୨୫ ରିଖି ରେ ଅଦେଶ ପ୍ରଦାନ ତା.୧୩ ଜୁନ ୨୦୨୫ ରିଖି ରେ ଆଦେଶ ପ୍ରାପ୍ତ
୭.	ଇନସଲଭେନସୀ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରକ୍ରିୟାର ଆକଳିତ ପରିସମାପ୍ତି ତାରିଖ	ତା.୦୯.୧୨.୨୦୨୫ ରିଖି
୮.	ଅନ୍ତରାଣ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରଦେଶନାଳ ଭାବେ କାର୍ଯ୍ୟକାରୀ ଇନସଲଭେନସୀ ପ୍ରଦେଶନାଳକ ନାମ ଏବଂ ପଞ୍ଜିକୃତ ନଂ.	ବିଏ (ଆଇପି) ପାଇଲ ଅଗ୍ରୱାଲ ରେଜିଷ୍ଟ୍ରେସନ୍ ନଂ.- IBBI/IPA-001/IP-P-02254/2021-22/13571
୯.	ବୋର୍ଡରେ ଅନ୍ତରାଣ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରଦେଶନାଳକ ପଞ୍ଜିକୃତ ହୋଇଥିବା ଠିକଣା ଏବଂ ଇ-ମେଲ	ଓଲୁ କଲେଜ ଲେନ୍, ନିମତରଡି, କଚକ, ଓଡ଼ିଶା-୭୫୩୧୦୦୨ ଇମେଲ ଆଇଡି- agarwaispayal2008@gmail.com
୧୦.	ଅନ୍ତରାଣ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରଦେଶନାଳକ ସହିତ ଯୋଗାଯୋଗ ପାଇଁ ବ୍ୟବହାର କରିବାକୁ ଥିବା ଠିକଣା ଏବଂ ଇ-ମେଲ	ଓଲୁ କଲେଜ ଲେନ୍, ନିମତରଡି, କଚକ, ଓଡ଼ିଶା- ୭୫୩୧୦୦୨ ଇମେଲ ଆଇଡି- swastikispat.cirp@gmail.com
୧୧.	ଦାବା ଦାଖଲ କରିବାର ଅତିମ ତାରିଖ	ତା.୨୬.୦୬.୨୦୨୫ ରିଖି
୧୨.	ଧାରା ୨୧ର ଉପ-ଧାରା (୬)ର କ୍ଲର (ବି) ଅନୁଯାୟୀ ଅନ୍ତରାଣ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରଦେଶନାଳକ ଦ୍ୱାରା ସ୍ଥିର କରାଯାଇଥିବା ରଣଦାତାଙ୍କ ବର୍ଗ, ଯଦି ବିଶି ଥାଏ	ନା
୧୩.	ଏକ ବର୍ଗରେ ରଣଦାତାଙ୍କ ପ୍ରାଧିକୃତ ପ୍ରତିନିଧି ଭାବେ କାର୍ଯ୍ୟ କରିବା ପାଇଁ ଚିହ୍ନିତ ହୋଇଥିବା ଇନସଲଭେନସୀ ପ୍ରଦେଶନାଳକ ନାମ (ପ୍ରତ୍ୟେକ ବର୍ଗ ପାଇଁ ବିନିର୍ଦ୍ଧାରିତ ନାମ)	ନା
୧୪.	(କ) ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ଫର୍ମ ଏବଂ (ଖ) କ୍ଷମତାପ୍ରାପ୍ତ ପ୍ରତିନିଧିମାନଙ୍କର ବିଷ୍ଣୁ ବିବରଣୀ ଯେଉଁଠାରେ ଉପଲବ୍ଧ:	ୱେବ୍ ଲିଙ୍କ: https://bbi.gov.in/en/home/downloads ଗୌତମ ଠିକଣା: ପ୍ରମୁଖ୍ୟ ନୁହେଁ।

ଏତଦ୍ୱାରା ନୋଟିସ୍ ମାଧ୍ୟମରେ ଜଣାଇ ଦିଆଯାଇଛି, ନ୍ୟାସନାଲ୍ କମ୍ପାନୀ ଲ ଟ୍ରିଭୁନାଲ୍, କଚକ ଖଣ୍ଡପାଠ ସ୍ୱିଡି଼଼ ଇନ୍ଦ୍ୱାର୍ ପ୍ରାଇଭେଟ୍ ଲିମିଟେଡ୍‌ର ଏକ କର୍ପୋରେଟ୍ ଇନସଲଭେନସୀ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରକ୍ରିୟା ତା. ୧୨ ଜୁନ ୨୦୨୫ ରିଖିରେ ଆରମ୍ଭ କରିବାକୁ ଆଦେଶ ଦେଇଛନ୍ତି । ସ୍ୱିଡି଼଼ ଇନ୍ଦ୍ୱାର୍ ପ୍ରାଇଭେଟ୍ ଲିମିଟେଡ୍ କ୍ରେଡିଟରମାନଙ୍କୁ ଏତଦ୍ ଦ୍ୱାରା ଜଣାଇ ଦିଆଯାଇଅଛି ଯେ କ୍ର.ନଂ. ୧୦ରେ ଦର୍ଶିତ ଅନ୍ତରାଣ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରଦେଶନାଳକ ଠିକଣାରେ ତା. ୨୬.୦୬.୨୦୨୫ ରିଖି ପୂର୍ବ ପ୍ରମାଣ ସହିତ ସେମାନଙ୍କର ଦାବା ଦାଖଲ କରିବେ । ପାଇନାମିଆଲ୍ କ୍ରେଡିଟରମାନେ ସେମାନଙ୍କର ଦାବା ସହିତ ପ୍ରମାଣ କେବଳ ଇଲେକ୍ଟ୍ରୋନିକ୍ ମାଧ୍ୟମରେ ଦାଖଲ କରିବେ ଅନ୍ୟ ସମସ୍ତ କ୍ରେଡିଟରମାନେ ସେମାନଙ୍କର ଦାବା ସହିତ ପ୍ରମାଣ ବ୍ୟକ୍ତିଗତ ଭାବେ, ତାଙ୍କ ମାଧ୍ୟମରେ କିମ୍ବା ଇଲେକ୍ଟ୍ରୋନିକ୍ ମାଧ୍ୟମରେ ଦାଖଲ କରିପାରିବେ । କ୍ର.ନଂ. ୧୨ ଅନୁସାରେ ତାଲିକାଗୁଡ଼ିଏକ ପାଇନାମିଆଲ୍ କ୍ରେଡିଟର, କ୍ର.ନଂ. ୧୩ ଅନୁସାରେ ଫର୍ମ CA(ବିଏ)ରେ ତାଲିକାଗୁଡ଼ି ୩ ଜଣ ଇନସଲଭେନସୀ ପ୍ରଦେଶନାଳକ ମଧ୍ୟରୁ ତାଙ୍କର ପସନ୍ଦର କ୍ଷମତାପ୍ରାପ୍ତ ପ୍ରତିନିଧିଙ୍କୁ ପ୍ରାଧିକୃତ ପ୍ରତିନିଧି (ନିର୍ଦ୍ଦିଷ୍ଟ ଫର୍ମ) ଭାବେ କାର୍ଯ୍ୟ କରିବା ପାଇଁ ତାଙ୍କର ପୂର୍ବ ସମ୍ମତ ହେବ । ଦାବାର ମିଥ୍ୟା କିମ୍ବା ବିକୃତ ପ୍ରମାଣ ଦାଖଲ ଦଣ୍ଡନୀୟ ।

ସ୍ୱା/- ପାଇଲ ଅଗ୍ରୱାଲ
ସ୍ୱିଡି଼଼ ଇନ୍ଦ୍ୱାର୍ ପ୍ରାଇଭେଟ୍ ଲିମିଟେଡ୍‌ର ଅନ୍ତରାଣ ରିକୋଲ୍ୟୁସନ୍ ପ୍ରଦେଶନାଳ
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